

[डा० प्रताप चन्द्र चन्द्र]

इसके धलावा हमारी धोर से कोई हुकम या हमारा कोई धसर विश्वविद्यालय पर नहीं चलेगा ।

दूसरी बात उन्होंने जाच करवाने की कही है । हम कोशिश कर रहे हैं कि विश्व-विद्यालय में जब नये वाइस चान्सलर धाएंगे तो वे कागजात देख कर सोचेंगे कि क्या किया जाय प्राइमफेसी केस है तो धगर हमारे पास कागजात भेजेंगे तो जाच के लिए हम उन के पास भेज देंगे ।

श्री धरध धादध (जब नपुर) : जुलाई में लडको ने ध्राप की कागज दिये हैं ?

डा० प्रताप चन्द्र चन्द्र : पिछले जो वाइस चान्सलर थे उन के पास मैं ने वे सब कागजात भेज दिये थे लेकिन वाइस चान्सलर ने कहा कि कोई केस नहीं है, तो मैं क्या करू ।

एक धामनीय सदस्य : किस के पास कागजात भेजे थे ?

डा० प्रताप चन्द्र चन्द्र जो पहले वाइस चान्सलर थे । नये वाइस चान्सलर के साथ बात कर के धगर पता चलेगा कि कोई प्राइम-फेसी केस है, तो विजिटर के पास हम जरूर गुजरारि करेगे । तीसरी बात उन्होंने यह कही

श्री उधसेन (देवरिया) : हाई कोर्ट के जाच से जाच करवा ले ।

डा० प्रताप चन्द्र चन्द्र : तीसरी बात उन्होंने वाइस चान्सलर की नियुक्ति के बारे में कही । वाइस चान्सलर की नियुक्ति हो चुकी है धौर वे डा० ध्रानन्द हैं । वे सिविल सर्वेण्ट धास तीर से नहीं थे । इस्टीमेट ध्राफ मेडिकल साइंसेज में धीन थे धौर सिद्धा के बारे में इन का बहुत धसर है, प्रभाव है । इस के लिए एक कमेटी बनी थी । विजिटर ने उस

कमेटी की बनावी धा धौर उस कमेटी ने जो सुझाव दिया, उस के धनुसार, विजिटर ने इन की चुन लिया ।

12.58 hrs.

BUSINESS OF THE HOUSE

MR SPEAKER The hon Minister for Parliamentary Affairs has some other work and so he wants to take up Item No 7 Let the House permit him to take up item No 7

SEVERAL HON MEMERS Yes, yes.

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA) With your permission, Sir, I rise to announce tha' Government Business in this House during the week commencing 20th March, 1978, will consist of

1 Consideration of any item of Government Business carried over from today's Order Paper

2 Discussion and voting on —

(i) Demands for Excess Grants (General) for 1975-76

(ii) Supplementary Demands for Gran's (General) for 1977-78

3 General discussion on the Mizoram Budget for 1978-79

4 Discussion and voting on —

(i) Demands for Grants on Account (Mizoram) for 1978-79

(ii) Supplementary Demands for Grants (Mizoram) for 1977-78

5 Consideration and passing of:

(1) The High Denomination Bank Notes (Demonetisation) Bill, 1978.

(ii) The Hindustan Tractors Limited (Acquisition and Transfer of Undertakings) Bill, 1978.

6. Further consideration and passing of the Public Sector Iron and Steel Companies (Restructuring) and Miscellaneous Provisions Bill, 1977.

7. Consideration and passing of the following Bills, as passed by Raja Sabha:—

(a) The Port Laws (Amendments) Bill, 1977.

(b) The Public Wakfs (Extension of Limitation) (Delhi Amendment) Bill, 1978.

As members are aware, the House will take up from 23rd March, 1978, the Demands for Grants in respect of the General Budget for 1978-79. The time table for the discussion of the demands has already been circulated to members through the Lok Sabha Bulletin of 15th March, 1978.

MR. SPEAKER: Mr. Mavalankar.

13 hrs.

PROF. P. G. MAVALANKAR (Gandhinagar): Sir, I am grateful to you for asking me to make a brief submission. Sir, whenever the Minister of Parliamentary Affairs and Labour makes a statement of business for the next week—this being the Budget Session—some of us are very keen that on some of the important measures which the Government have in view and are on the avail he should give some indication as to when Government proposed to introduce the various Bills. I can understand that the discussion will take place only after the Finance Bill is passed. The discussion on the Demands of various Ministries will continue upto the end of April and there will be only seven to eight sittings left of the Budget Session. I do not see how Government can push through a number of important cons-

titutional and legislative measures in that short time.

MR. SPEAKER: Government is being pushed back by the House.

PROF. P. G. MAVALANKAR: Government is a servant of the House. I am not saying that everything should be rushed. My appeal is that if Government are in earnest—which I hope they are—about introducing the various Bills, then we want to know when is he going to do that. Sir, I mentioned about the an 1-Defection Bill last week and the Minister agreed to it. I want to mention about a comprehensive Bill for Industrial Relations which he has been promising. Then a Constitutional Amendment Bill for getting rid of most of the Forty-second Amendment provisions. Then we want a Bill to do away with the pensions to former Members of Parliament. Now, we want to know when is he going to introduce these Bills. Then, if they are major Bills, the same can be referred to Select Committees and the Select Committees can submit their Reports to the House in the next Session. I want the Government to give some indication—when they announce the business of the next week in the House—as to when these important measures are coming. I hope the Minister will give some indication and not make me dilate upon this subject once again.

SHRI HARI VISHNU KAMATH (Hoshangabad): Sir, may I invite your attention to Part II of the Bulletin dated 15th March? My hon'ble friend from Ranchi has just made a statement regarding business for the next week. Is Part II Bulletin dated 15th March before you? This is a statement showing the tentative dates on which the Demands for Grants of various Ministries and Departments are likely to be taken up in the Lok Sabha, as furnished by the Minister. Here, you will kindly note that an important Ministry, the Home Minis-

[Shri Hari Vishnu Kamath]

try, has been fixed towards the fag end of the period, that is, the danger zone, the guillotine zone. You will see that it is on the 24th and 25th and on the 26th the frightful weapon of the guillotine will descend upon the House and on all the remaining Demands of the Ministries. I would, therefore, request that an important Ministry like the Home Ministry should be fixed earlier and not towards the fag end of the period. I would request that the Home Ministry which is the key Ministry, should not in any circumstances, be guillotined. There is ample time to consider this matter. When the Minister comes to the House next week, he will tell us whether the Home Ministry's Demand will be fixed earlier, because it should be discussed in the House and not guillotined.

SHRI RAVINDRA VARMA: Sir, I am very grateful to my good friend for drawing our attention to certain Bills, about which the Government stands committed, as far as the House is concerned. I would like to point out to him that I was making the statement only about Government business during next week. We wish to reiterate our intention to bring the Bills that he has referred to before this Session concludes. I can well appreciate his difficulty and his desire to know when these Bills would come so that he might prepare himself when the House might have the benefit of his wisdom on these Bills.

SHRI SOMNATH CHATTERJEE (Jadavpur): Considered wisdom....

SHRI RAVINDRA VARMA: Re-considered wisdom. Now, Sir, as for my other distinguished friend, the hon. Member for Hoshangabad... (Interruptions), I can understand his concern with the Home Ministry as well as the guillotine. I can, in fact, recall the efforts of many great gentlemen in history to protect themselves as well as their beards from the guillotine....

SHRI HARI VIŞHNU KAMATH: No! only beards but heads also (Interruptions).

SHRI RAVINDRA VARMA: Sir, I can understand the hon. Member's anxiety to see that the House gets an opportunity to discuss the Demands of the Home Ministry and I would, therefore, like neither the Home Ministry to wield the guillotine nor the House to wield the guillotine on the Home Ministry. Therefore, I will try to see, after discussion with the Home Minister, whether they can ensure that it can be taken up.

MR. SPEAKER: The remaining portion of the Calling Attention will be taken up after Lunch.

COMMITTEE ON SUBORDINATE LEGISLATION

SIXTH REPORT

SHRI SOMNATH CHATTERJEE (Jadavpur): I beg to present the Sixth Report of the Committee on Subordinate Legislation.

13.10 hrs.

The Lok Sabha adjourned for Lunch till Ten Minutes past Fourteen of the Clock.

The Lok Sabha reassembled, after Lunch, at Seventeen minutes past Fourteen of the Clock.

[SHRI RAM MURTI in the Chair]

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE
—Contd.

SITUATION IN BANARAS HINDU UNIVERSITY—Contd.

MR. CHAIRMAN: Shri Chandra Sekhar Singh.

श्री चन्द्र शेखर सिंह (वाराणसी) : सभापति महोदय, शिक्षा मंत्री जी के वक्तव्य को मैंने